

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **22.04.2024** THROUGH PHYSICAL HEARING






**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

**IN THE MATTER OF** : Bank of Baroda  
-Vs-  
CT. Ramanathan Infrastructure Pvt. Ltd.

**MAIN PETITION NUMBER** : TCP/233/IB/2017

**(IA/MA) APPLICATION NUMBERS**

MA/26/2020, MA/69/2020, IA/263/2020, IA/1206/2020 IN MA/26/2020

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	N. P. VIJAY KUMAR Z. PRADEEP	Counsel for Applicant IA No: 263/2020	
2.	P. R. Raman C. J. BATHISH KUMAR	Liquidator in Person Counsel for Liquidator	 
3.	R. Umashunary	Counsel for petitioner in MA: 26/2020	
4.	Pallavi Bhasharan S. Sathiyamarayan	Counsel for Applicant in IA 1206/2020	

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**MA/26/2020; MA/69/2020  
IA/263/2020; IA/1206/2020 IN MA/26/2020**

Present: Mr. Umasuthan, Ld. Counsel for Bank of Baroda  
Mr. P.r.Raman, Liquidator in person.  
Mr. N.P.Vijaykumar, Ld. Counsel for Reliance Asset  
Reconstruction Company Ltd.  
None for Axis Bank Ltd.

Files taken up today as 19.04.2024 was declared holiday on account of elections.

Mr. N.P.Vijaykumar submits that affidavit is ready but it could not be filed as there was some e-logging problem. Registry is directed to accept the affidavit.

Mr. Umasuthan seeks and is granted time to file affidavit. Axis bank is also directed to file affidavit within a week from today.

List all the applications for hearing on **07.05.2024**.

**-sd-**  
**[VENKATARAMAN SUBRAMANIAM]**  
**MEMBER (TECHNICAL)**

MS

**-sd-**  
**[SANJIV JAIN]**  
**MEMBER (JUDICIAL)**